THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3060/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.18.09.2019/NCLAT/UR/1206

In the matter of:

Qutab Realcon Pvt. Ltd.

.... Appellant

Versus

Ramria Associates Pvt. Ltd.

.... Respondent

Appearance: Mr. Prakhar Srivastava, Advocate on behalf of Mr.

Anurag Bhatt, Advocate for the Appellant.

01.10.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.09.2019 and the Office after scrutiny of the Memo of Appeal on 19.09.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 24.09.2019. The Appellant re-filed the Memo of Appeal on 27.09.2019. It is stated in the Interlocutory Application (IA) that delay has been caused because the appeal consists of certain dim annexures and the original copies of the same could not be traced. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 14.10.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar